

Rep. by Act 58 of 1958, 29 sch 1 (wef. 26/12/60)

THE REQUISITIONING AND ACQUISITION OF
IMMOVABLE PROPERTY (AMENDMENT) ACT, 1958

No. 1 OF 1958

[27th February, 1958]

An Act further to amend the Requisitioning and Acquisition of
Immovable Property Act, 1952.

BE it enacted by Parliament in the Ninth Year of the Republic
of India as follows:—

1. This Act may be called the Requisitioning and Acquisition of Short title.
Immovable Property (Amendment) Act, 1958.

2. In section 1 of the Requisitioning and Acquisition of Immov- Amendment
able Property Act, 1952, in sub-section (3), for the word "six". the of section 1.
30 of 1952. word "twelve" shall be substituted.